[Shri P. V. Nara imha Rao]

in the interest of tourism, in the interest of many other as aspects of Indian life finding a good projection, it is necessary.

(Interruptions)

MR. SPEAKER: Nothing, not allowed:

(Interruptions)\*\*

SHRI P.V. NARASIMHA RAO: Do not go into irrelevant things. What I am saying is that as a matter of policy, foreign film companies, foreign bodies are allowed to come and make films in India. Gomango has already shown us a book. If you do not do anything about the film, the book is already there. The book is in circulation; may be in thousands, we do not know. (Interrup-The film we have not seen. (Interruptions) The point is how damaging is the film remains to be seen. I have already made a commitment... (Interruptions)

्र<mark>िश्री राम विलास पासवानः ह</mark>म लोग श्रारोप लगा रहे हैं।

श्री पी॰ भी॰ नर्रासह रावः श्राप श्राराम लगा रहे हैं और मैं श्रापके सारोपों का खंडन नहीं कर रहा हूं लेकिन मैं श्राप से यह विनती कर रहा हूं, यह निवेदन करने की चेव्हा कर रहा हूं कि श्रापके सारोपों पर हम विचार करेंगे। उस फिल्म को पूरी तरह से देखेंगे, उसकी छानबीन करेंगे शौर जो गलती होगी, उसको ठीक करके, कंट-छांट करके एकदम स्वच्छ बना कर फिल्म को दिखायेंगे।

श्रीमती विद्यावती चतुर्वेदी (खज्राहो): श्रध्यक्ष महोदय, केवल एक प्रश्न मैं इसके बारे में पूछना चाहंगी।

MR. SPEAKER: No, no, you cannot. Rules do not allow.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINIS-TERS

MR. SPEAKER: I have to inform the House that I have received eight notices of motions of No-Confidence in the Council of Ministers under rule 198 from: (1) Shri Ram Vilas Paswan, (2) Shri Ram Jethamalani, (3) Shri George Fernandes, (4) Shri Harikesh Bahadur, (5) Shri Bapusaheb Parulekar, (6) Dr. Subramaniam Swamy, (7) Shri Ratansinh Rajda and (8) Prof. Madhu Dandavate.

The first notice is by Shri Ram Vilas Paswan. The Motion as slightly edited reads as fallows:

"This House expresses its want of confidence in the Council of Ministers."

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STE-PHEN): I have to raise a point of order.

(Interruptions)

MR. SPEAKER: Under what rule you want to do it?

(Interruptions)

SHRI C. M. STEPHEN: Please give me a little time.

(Interruptions)

MR. SPEAKER: It is for me to decide.

(Interruptions)

SHRI GEORGE FERNANDES (Muzaffarpur): We have given Motion of No-Confidence in the Council of Ministers. It is Rule 198. (Interruptions) What is he trying to say?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): We have got a right to oppose it. We shall oppose it.

<sup>\*\*</sup>Net recorded.

VAISAKHA 17, 1903 (SAKA) Council of Ministers

PROF. MADHU DANDVATE (Rajapur): The procedure is precise.

DR. SUBRAMANIAM SWAMY (Bombay-North-East): Why are you afraid? Face it.

MR. SPEAKER: It is for the Speaker to decide. I will listen to it and over-rule if there is anything.

(Interruptions)

MR. SPEAKER: It is under my judgment. Let me listen. what rule you want to come?

SHRI C. M. STEPHEN: It is under the rule governing the admissibility of no-confidence motion. It is under 198 whatever that be. (Interruptions). Kindly bear with me. Th: heaven is not going to fall if you just listen to me for one or two minutes. The point is that the rule does not spell out all the points on which the admissibility is to be determined. (Interruptions) Not necessarily. Just listen to me. It says as follows:

> "No condition of admissibility of a motion is laid down under the rules except that once a decision of a discussion is taken by the House on such motion.."

MR. SPEAKER: From where are you quoting?

SHRI C. M. STEPHEN: Practice and procedure by Kaul and Shakdher. (Interruptions).

JYOTIRMOY BOSU SHRI (Diamond Harbour): Practice and Procedure by Shakdher. It is wonderful. (Interruptions).

SHRI C. M. STEPHEN: I have got a right to raise a point for your consideration and for the consideration of the Opposition also. I have to be heard. (Interruptions) Therefore, I am saying. I am at this preliminary

stage saying that the Speaker vested with the power of deciding whether the motion is in order or not. He may not bring a notice before the House if this is not properly worded or on any other ground consider sufficient by him. My submission therefore, is there can be grounds even other than what is mentioned in the rules. There can be a consideration on which you can hold the motion to be inadmissible. That is the first point I would like to submit. This says as follows:

> "Excepting this no other case... but the Speaker is the deciding authority and on any other ground consider sufficient by him admission can be refused."

This is what it says. (Interruptions) That is what it says. Now, my second point, therefore, is...... (Interruptions)

I am only . . . . (Interruptions)

I have just only pointed. (Interruptions) I was just spelling out the scope of your jurisdiction in this matter. We are now facing a peculiar situation. I am pointing out to the hon. Members of the Opposition also to consider. For very obvious reasons we, here are not....(Interruptions)

MR. SPEAKER: You point out certain things, Sir.

(Interruptions)

MR. SPEAKER: Why do you not point out certain things?

(Interruptions)

SHRI C. M. STEPHEN: If you do not allow me, I will not say. I cannot put it in capsule to you. I am just putting across. There is a very special situation as far as this motion is concerned. That I want you to consider and also the Members of the Opposition to kindly consider. There is a situation which will have certain implications. That 307

[Shri C. M. Stephen]
is what I am submitting. Every NoConfidence Motion is a Motion against
the Cabinet presided over by the
Prime Minister. There is no Council of Ministers without the Prime
Minister. (Interruptions)

Is shouting an answer? You can answer what I am saying. I am raising a very fundamental tion. This must be heard. Prime Minister (Interruptions)... Every No Confidence Motion against the Council of Ministers which meansthe Council of Ministers presided over by the Prime Minister. The Prime Minister constituted the Cabinet. The Prime Minister reshuffles the Cabinet. It is the Prime Minister's Cabinet. There is a difference. between a Censure Motion and a No-Confidence Motion. Censure motion

MR. SPEAKER: This motion, is against the Council of Ministers.

is not.... (Interruptions)

SHRIC. M. STEPHEN: I am not going to say anything, if..... (Interruptions)

Let me finish. You will hear. We will hear you also .. (Interruptions)

MR. SPEAKER: What do you want to say?

SHRI C. M. STEPHEN: Let me say. (Interruptions)

ग्रध्यक्ष महोदय: भई, ग्राप क्या कर रहे हैं? ग्राप बैठिये ना? (Interruptions)..

What is the reason you want to give?

SHRI C. M. STEPHEN: I am developing my point. The point is to be heard. My submission is here. (Interruptions) The motion is primarily against the Prime Minister

and her Cabinet. The Prime Minister is not in the country. Bringing up a No-Confidence motion when the Prime Minister is abroad is something that has never happened in this country or in any other.... (Interruptions)

Confidence in

Council of Ministers

MR. SPEAKER: I have read this rules?

SHRI C. M. STEPHEN: I have read the rules

MR. SPEAKER: I have to decide with her ......
(Interruptions)

SHRI C. M. STEPHEN: You hear me. Why not?
(Interruptions)

**बाध्यक्ष महोदय : ब्रा**पने ब्रामी तक कोई रोजन नहीं बताया है ।

SHRI C.M. STEPHEN: If you want me to resume my sea, I am putting it to you. We will be going into some difficulty. I am pointing it out.

(Interruptions)

MR. SPEAKER: I am to decide, not he.

(Interruptions)

SHRI RAM JETHMALANI (Bembay North-East): He cannot communicate a point of order in five minutes. He does not deserve to be Minister for communications.

SHRIC. M. STEPHEN: As I said, in the matter of discussion of the No-Confidence Motion the Prime Minister in vitably figures for two reasons. One is because she is the Leader of the House. The Leader of the House has got to be consulted. Finally....

(Interruptions)

After the Member have spoken...
(Interruptions

सामान महोदान: साप नैठिये ना साप नयों ऐसा करते हैं? (Interruptions)

SHRI C. M. STEPHEN: They can have the cleasure of the Motion. We are not running away from that. The point is that after the Members have spoken on the Motion, the Prime Minister has to reply to the charges levelled against the Government.

MR SPEAKER: She will reply.

SHRI C. M. STEPHEN : She will have to reply. The Prime Minister, as is very well known, is not in India. She has gone outside on an official business. (Interruptions) Unless we decide that the discussion on the Motion adjusted in such a manner as to suit the convenience of the Prime Minister also, it may not be proper. I am putting it more to them than to you Sir. Consider this position. We do not want discussion this No-Confidence without the Prime Minister. The Minister will have reply to that. Let this constraint be considered at the stage of seeking 'the leave of the House, (Interruptions)

चाध्यक्ष महोदय: ग्रां व क्या कर रहे हैं ? समझ में नहीं आरहा है। वे बैठ गये है अब अ(प भी बैठ जाइये। गर्म होने से काम नहीं चलता ।

SHRI HARIKESH BAHADUR (Gorakhpur): The Minister is threatening.

SHRI C. M. STEPHEN: I have enough of this gentleman. (Interruptions)

मध्यका महोदय : म्राप बैठिये। पाहलेकर जी, बैठिये वीरेन्द्र जी, बस बहत हो गया। अगर दंगल लगाना है तो सब को बाहर ले चलते हैं।

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I have got a point of order.

SPEAKER: Under what MR. rule?

SHRI MAGANBHAI BAROT: Under Rule 338. It says.....(Interruptions) We welcome it and we will debate it. Please bear with us. But let us know what we are debating and how far we are ready for debating it. What are the provisions.... (Interruptions)

श्रध्यक्ष महोदय : गलत बात है। अगर कोई बैलिड प्बाइंट है तो मझे सुनने दीजिये । बैठिये म्नाप ।

SHRI MAGANBHAI BAROT: Rule 338 says:

"A motion shall not raise a question substantially identical with one on which the House has given a decision in the same session."

(Interruptions) We are in the budget session. The session opened first with an Address by the hon. President We know that the President's Address gives an opportunity to the House to discuss anything..... (Interruptions) Please bear with me. Let it be made clear that no confidence motion will be debated. Let this House know what it is debating.....(Interruptions) Similarly, when the budget was passed, the House, second time in the same session, had expressed its vote of confidence in the Government. I will quote something more..... (Interruptions) In the history of Parliament, please bear with me, in England, in 1942, a situation like this did arise, and I want to mention it to the House . . . (Interruptions) What is the responsibility of Parliament, I want to tell the House. Please bear with me. I am saying, even in England in England in 1942..... (Interruptions)

MR. SPEAKER: No, no. Do you want to say some thing new?

SHRI MAGANBHAI BAROT: What I am trying to say is .... ;

SPEAKER: MR. No, MR. SPEAKER: What do you want to say now?

SHRI MAGANBHAI BAROT: I want to make the point that the Prime Minister's intervention.....

MR. SPEAKER: You have already made it. Any new point?

SHRI MAGANBHAI BAROT: I am submitting that collective responsibility....

MR. SPEAKER: Mr. Shivraj Patil, what did you want to say?

SHRI MAGANBHAI BAROT: I am saying that the Prime Minister has a right...

MR. SPEAKER: I have already heard it.

SHRI MAGANBHAI BAROT: When the Prime Minister is away—I am on a point of order; please bear with me....

MR. SPEAKER: Mr. Shivraj Patil.

SHRI MAGANBHAI BAROT: I want to say something.

MR. SPEAKER: I am not allowing you. I have called Mr. Shivraj Patil.

SHRI MAGHANBHAI BAROT: Sir, my point is ...

MR. SPEAKER: Not allowed. Over-ruled. Now, what is the point of order of Mr. Shivraj Patil?

SHRI RAM JETHMALANI: There is a thing like collective responsibility. How can each Minister raise a point of order. When the Prime Minister goes to Geneva, there is no collective responsibility.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): My submission is, in the interest of correct procedure being followed on the floor of the House, I seek your indulgence for repeating a few points which were made by my colleagues.

MR. SPEAKER: No, give me any point which is new.

SHRI SHIVRAJ V. PATIL: I am saying that when a no-confidence motion is...

MR. SPEAKER: I would like to hear new points.

SHRI SHIVRAJ V. PATIL: I am making a new point.

MR. SPEAKER: What is it?

श्रावार भगवान देव : श्राप उनको पूरी वात कहने दीजिये । श्राप बीच में क्यों रोकते हैं ? उनको बीलने क्यों नहीं देते हैं?

भ्रध्यक्ष महोदय: श्राप श्रौर वे बोर्ले, मुझे कोई एतराज नहीं है।

SHRI SHIVRAJ V. PATIL: A no-confidence motion is moved on the floor of the House to criticise the Government policy, to censure the Government and, if possible, to remove the Government. Now that kind of opportunity was available to the Members; at what time and how many times, that I will put before this hon. House. The first time, when the President's Address....

MR. SPEAKER: I have heard it.

SHRI SHIVRAJ V. PATIL: I have not completed it.

MR. SPEAKER: You are saying the same thing. At least in this respect I may say that you are saying the same thing.

SHRI SHIVRAJ V. PATIL: I am not saying the same thing. I

say that when such motion comes, the policy is discussed. If the cut motions are carried, the Government has to go.

MR. SPEAKER: It is the same thing; I am sorry.

SHRI SHIVRAJ V. PATIL: I am making the point. In the Finance Bill ...... (Interruptions) I have no objection, if my point is over-ruled. I have no objection, if the discussion....

MR. SPEAKER : Any new point ?

SHRI SHIVRAJ V. PATIL: The new point is, when the cut motion is before the House . . . .

MR, SPEAKER: That is overruled.

SHRI SHIVRAJ V. PATIL: Then the policy is discussed, the Government is censured and, if the cut motion is passed, the Government has to resign.....(Interruptions) When the Finance Bill comes here, the entire ambit of the policy is discussed and, if the Finance Bill is not passed by the House, the Government has to resign.....(Interruptions)

I have not taken more than 2-3 minutes time.

If these opportunities were available to the Members and if there were votings on those points and the Government sustained those votings and the Government continues here, where is the point in bringing the No-confidence Motion here? There were enough opportunities for censuring the Government, there were enough opportunities to remove the Government. Those opportunities were not availed of by the Members. This is within the jurisdiction of...

MR. SPEAKER: I have already gone through all this matter. The very fact is that there is a separate

provision, a specific provision in the rules for expressing no-confidence in the Council of Ministers, this has to be dealt with accordingly.

#### (Interruptions)

MR. SPEAKER: Plase listen to me. I am giving my ruling. The opportunities available...

### (Interruptions)

MR. SPEAKER: It might be something different. I have listened to Members.

#### (Interruptions)

श्राचार्य भगवान देव (ग्रजोर): ग्राध्यक्ष जी, ग्राप बोलने नयों नहीं देते ।

श्राप्यक्ष महोदय: ग्राप बीच में क्यों बोलते हैं? Are you the Speaker, Sir?

**धावार्य भगवान देव :** मेरा हक हैं ग्रिधिकारों की रक्षा कराना ।

आध्यक्ष महोदय : आवार्य जी, आप आ जाइये यहां। मुझे तो कोई एतराज नहीं है। मैं तो एक बात कहना चाहता हूं कि आपका भेजा हुआ यहां आया हुआ हूं। अपने आप को पता नहीं कब का आ गया होता। नव तक नहीं आ सकता जब तक आप नहीं भेजते और मैं तो वहां आने के लिये तैयार बैटा हूं। आप आ जाइये, मुझे कोई एतराज नहीं है। It is my job.

SHRI EDUARDO FALEIRO (Mormugao): Mr. Speaker, Sir...

MR. SPEAKER: One thing. Before you have any point of order, Mr. Faleiro....

SHRI EDUARDO FALEIRO : Yes.

MR. SPEAKER: I have to give my ruling on this.

SHRI EDUARDO FALEIRO: Then you listen to me.

MR. SPEAKER: If have you got a separate point.

SHRI EDUARDO FALEIRO: You listen to me. It is a new point.

MR. SPEAKER: It is all right. If there is a new point, you can raise it. Otherwise not.

So, the opportunities available to Members to criticise the Government through amendments, through cut motions and on other things like Thanks on President's Address....

AN HON. MEMBER: Finance Bill.

MR. SPEAKER: Yes, Finance Bill also, they do not debar the Members from tabling notices of 'No-confidence' in the Council of Ministers and in fact, I may point out to you, the No-confidence motions had been discussed in this very House during the Budget Sessions of 1965, 1967, 1968, 1969, 1974, 1975 and 1978. So there is nothing wrong. I have to overrule. This is up to the...

## (Interruptions)

MR. SPEAKER: Please sit down. This is a question of understanding between you and the Opposition. If they do not like, it is all right.

Yes, Mr. Faleiro, have you got anything against this?

SHRI EDUARDO FALEIRO: Yes. Kindly go through Rule 187 which controls the admissibility of all motions including the no-confidence mo.

MR. SPEAKER: I have gone through that.

SHRI EDUARDO FALEIRO: Mr. Speaker, Sir, this rule says:

"The Speaker shall decide whether a motion or a part thereof is or is not admissible under these rules and may disallow any motion or a part thereof when in his opinion it is an abuse of the right of moving a motion or is calculated to obstruct or prejudicially affect...."

MR. SPEAKER : Overruled, Sir.

### (Interruptions)

SHRI EDUARDO FALEIRO: This motion at the end of the Session is brought only to kill the resolution of.....

MR. SPEAKER: No. Overruled, Sir.

SHRI EDUARDO FALEIRO: Sir, if you are satisfied.

MR. SPEAKER : Overruled, Sir.

### (Interruptions)

SHRI JYOTIRMOY BOSU:
It is the ignorance of the Ministers and one of them was Speaker of an Assembly. Sir, 'No-confidence' means that we say that the Council of Ministers does not enjoy the majority in the House.

### (Interruptions)

MR. SPEAKER: May I request those Members who are in favour of leave being granted to this Motion to rise in their places.

## (Interruptions)

MR. SPEAKER: I have already put it. I have read it. I have read it out.

# (Interruptions)

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MR. SPEAKER: You seek leave of the House. Yes, Mr. Paswan. Because his is the first.

भी राम विसास पासंचान (हाजीपुर): अध्यक्ष महोदय, मेरा नाम पहला हैं, लेकिन हम लोगों को तरफ से श्री जार्ज फर्नीन्डीज मव करेंगे।

(Interruptions)

MR. SPEAKER: You can just read out.

SHRI GEORGE FERNANDES: I beg to move for leve to move the following Motion:

confidence in the Council of Ministers."

"This House expresses want of

MR. SPEAKER: May I request those Members who are in favour.

(Interruptions)

MR. SPEAKER : No, not now. I have already allowed. तिवारी जी बैठ जाइए।

PROF. K.K. TEWARY (Buxar): I am quoting the rule.

**मध्यक्ष महोदय :** क्या रूप है ?

PROF. K. K. TEWARY: Please listen to me just for a while.

MR. SPEAKER: I have already called up.

(Interruptions)

MR. SPEAKER: Why are you wasting the time of the House?

PROF. K.K. TEWARY: I am quoting the rule about it.

MR. SPEAKER: No.

(Interruptions)

rise in their places?

MR. SPEAKER: Please sit down.

May I request those Members

who are in favour of this motion to

As not less than fifty Members have risen in support of the Motion, leave of the House is granted. I shall fix up time and date for discussion in consultation with all concerned.

SHRI SONTOSH MOHAN DEV (Silchar): One point.

(Interruptions)

SHRI GEORGE FERNANDES: We suggest that the Motion be taken up immediately.

(Interruptions)

MR. SPEAKER: I think, we may take up the next item on the agenda. The House stands adjourned for Lunch. We shall meet at 14.10.

13. 1**0 hrs**,

The Lok Sabha adjourned for Lunch till ten minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at ten minutes past Fourteen of the Clock.

[Mr. Speaker in the Chair]

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS —Contd.

SHRI JYOTIRMOY BOSU: Sir, about fixing the time on the No-Confidence motion...

MR. SPEAKER: I have already explained.

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SHRI JYOTIRMOY BOSU : The convention has been the same day...

MR. SPEAKER: No convention is there.

SHRI JYOTIRMOY BASU : Unless you have a mind to extend the session because the members are in anxiety . . .

MR. SPEAKER: I have explained to you. I will discuss with the concerned persons and we will do it.

SHRI HARIKESH BAHADUR (Gorakhpur) : It should begin just now.

MR. SPEAKER: When I have admitted, it has so be discussed. Sothere is nothing to worry.

SHRI GEORGE FERNANDES: You said, you will fix it up in consultation with the concerned persons. Kindly elaborate.

MR. SPEAKER: You are also concerned.

SHRI GEORGE FERNANDES: When do we meet? The House is adjourning tomorrow.

MR., SPEAKER : Don't worry; we have to discuss it. When I have admitted, it has to be discussed.

SOME HON. MEMBERS: When?

DR. SUBRAMANIAM SWAMY: I have got a point of order, Sir. You please see the Lok Sabha debates ...

MR. SPEAKER: I have completely gone through them, not only yours' all the precedents and everything and also the rules.

DR. SUBRAMANIAM SWAMY: May I just read out? I will see whether you have gone throug it. Sometimes, your secretariat may...

(Interruptions) It is human. Speaker says:

"....so long as a No-Confidence motion is there- no other question except this one..."

Confidence in

Council of Ministers

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The

MR. SPEAKER: No. no. I have gone through that. No policy matter

DR. SUBRAMANIAM SWAMY: It does not say, policy matter.

PROF. MADHU DANDA-VATE: May I draw your attention to the convention?

MR. SPEAKER: No, Sir.

PROF. MADHU DANDA-VATE: Sometime back, in the morning you had said ....

MR. SPEAKER: No question.

PROF. MADHU DANDA-VATE: Can I catch your eye?

MR. SPEAKER: You have caught my ears also.

PROF.

VATE: Whenever No-Confidence motions were moved and taken upyou will find that the Prime Minister the Leader of the House got up and said. "We will start the discussion here and now." At the time of the Railway strike, it started at 4 O' Clock . . . (Interruptions)

MADHU DANDA-

MR. SPEAKER: There is no bar to that.

> Here it is. The rule is so clear. It reads:

"198(2). If the Speaker is of opinion that the motion is in order, he shall read the motion to the House and shall request those members who are in favour of leave being granted to rise in their places, and if not less than fifty members rise accordingly the Speaker shall declare that

leave is granted and that the

motion will be taken up on such day- not being more than ten days from the date on which the leave is asked for as he may appoint."(Interruptions)

PROF. MADHU DANDA-VATE: You have read out the letter of the rule, but what about the spirit of the rule?

MR. SPEAKER: I have also seen the spirit: I know the exigencies of the situation also; I know alithe House is going to rise also. Now, Ir. Chitta Basu...

SHRI BIJU PATNAIK (Kendrapara): You have not read further, no policy matters should be taken up.... (Interruptions)

question of policy matter here.

(Interruptions) No policy is concerned.

MR. SPEAKER: There is no

INDERJIT SHRI GUPTA (Basirhat): It does not necessarily envisage a situation in which House is due to be adjourned die the next day. It gives you time

upto ten days to fix the time.

Are we to presume that the House

is not going to adjourn? SPEAKER: MR. You (Interruptions) presume many things.

AN HON. MEMBER: We

have to plan our programme. MR. SPEAKER: I have already assured you one thing-that I will consult you. I will consult all concerned. That means 'You' also.

MR. SPEAKER: It will be discussed in this very Session. Now, Mr. Chitta Basu...

(Interruptions)

SHRI HARIKESH BAHADUR: After this, Government does not have any moral right to continue to be there. 816 LS-11

MR. SPEAKER: Mr. Chitta Basu is not here. Mr. Damodar Reddy.

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श्री राम विलास पासवान : मेरा

प्वाइंट आफ आर्ड २ है...(ब्यवधान)... महोदय, ग्रापने 198 का सब-क्लाज (2) पढ़कर सूना दिया श्रीर इस रूल के मताबिक ग्रापने कहा कि मैक्सिमम टेन डेज के भ्रन्दर यह लिया जा सकता है। लेकिन केवल ग्राज ग्रापका गवर्नमेंट विजनेस डे है, कल प्राइवेट बिजनेस डे होगा । ऐसी परिस्थिति में यह नो कान्फिडेंस मोशन कसे मृव हो पायगा... (व्यवधान)... ग्रीर अभी तक यह परम्परा रही है... (स्थवधान)...

MR. SPEAKER: It is over-There is nothing. ruled. Mr. Damodar Reddy.

# (Interruptions)

MR. SPEAKER: I can give

an assrance that before the House in this Budget Session adjourns, it will be done. SHRI RAM JETHMALANI:

(Bombay North West): When are you going to decide?

MR. SPEAKER: I will let you know.

With great respect I submit that

SHRI GEORGE FERNANDES:

are treating this matter you in a spirit which I am not able to understand. The House is due to adjourn tomorrow...evening...

MR. SPEAKER: Due to. But it is not imminent. Is it imminent? It is not.

# (Interruptions)

We shall MR. SPEAKER: discuss.

SHRI GEORGE FERNANDES: When will you discuss?

MR. SPEAKER: Is this not sufficient? Before the adjournment of the House Sine die we are going to discuss. Now, I cannot commit myself to everything.

SHRI RAM JETHMALANI: Please look into your own Procedure.

MR. SPEAKER: I have seen everything. I have been studying... (Interruptions) I have seen it. I have seen the whole situation. I will let this motion be discussed before the adjournment of the House.

SHRI RAM JETHMALANI: That is not the point. For discussion of the no-confidence motion, after it is admitted, you, have the right to fix the date and time. But that is not the point. Once the leave of the House is granted the precedent and practice has been that no other business can be transacted...

MR. SPEAKER: No. Sir. It is overruled.

SHRI RAM JETHMALANI: It is binding.

MR. SPEAKER: Not binding.

SHRI C. T. DHANDAPANI (Pollachi): That is only in the case of Adjournment Motion. So far as no-confidence motion is concerned, the Chair has the right to fix.

MR. SPEAKER: That is what I am saying.

SHRI RAM JETHMALANI: You should hear us properly before you make up your mind. I must be addressing you for the first time in one year. At least listen to us.

श्राध्यक्ष महोवय : जेठमलाही जी, मैं इसलिये कह रहा था कि मैंने सारा पढ़ा है, मैं रात को पढ़ता रहा हूं श्रोर सुबह भी पढ़ता रहा हूं !

Confidence in

Council of Ministers

श्री राम जेठमलानी : पढ़ने पढ़ने में फर्क होत' हैं '

श्रापका तो मैं वंसे ही बड़ा एहतराम करता ह ।

श्री राम जेंडमलानी: झगर सभी जज ऐसा कह दें कि हम पढ़कर झाये हैं तो हमारी क्या अक्रक होगी । सुनने के बाद झापको जो भी करन' होगा कर लोजिये लेकिन सुन जीजिये ।

श्राध्यक्ष महोदय : ठीक है ।

SHRI K, LAKKAPPA (Tunkur): Why is hestanding, Sir?

MR. SPEAKER: With my permission.

SHRI RAM JETHMALANI: (Bombay North-west): I am read, ing from the 41st volume of the Lok Debates—debate of 24th July 1974, page 221. After a noconfidence motion had been admitted, several members tried to get up and request the Speaker as usual to allow them to mention some very important matters. This is the reof the proceedings on that day and I would like you to read what the Speaker told the Members who wanted to raise very important questions. Page 221;

"MR SPEAKER: I will look into it. I am not allowing anybody now. Your writing to me is not a command. Daily I receive hundreds of letters from Members. I cannot allow all of them. I allow some.

I am not allowing any Member now. I am now going directly to the further discussion of of the no-confidence motion.

SHRI PRIYA RANIAN DAS You MUNSHI: always allow members to make imsubmissions portant rule 377...

MR. SPEAKER: No, I have not allowed anybody.

SHRI PRIYA RANJAN DAS MUNSHI: Let we make my sub-

I am not asking you to relax

the rules. You must consider the implications of such questions being raised by Members of Parliament. Memof Parliament very important issues. They never raise less important issues at all...

Then comes the ruling of the Speaker.

SPEAKER: What is MR. this? Please sit down.

# (Interruptions)

MR. SPEAKER: All right enough of it.

## SHRI RAM JETHMALANI :

"Mr. Speaker: What is this? Please sit down. Your Committee has decided that so long as a No-Confidence Motion is there no other question will come except this one. Please co-operate."

Sir, you must ask these gentlemen to shut up and sit down because this is the ruling on page 221.

MR. SPEAKER: May I also point out that on 13-8-63 a motion was admitted and it was discussed on 19-8-63. Again on 10-2-68 another motion was admitted and on 27-2-68 is was discussed...

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#### (Interruptions)

SHRI RAM JETHMALANI : You wanted to discuss it after some time. But during the interval you should not allow any other important matter to be discussed. That is the point. If all the Members of the House consent, you can go on with any business but if any member of the Opposition regards a particular business as an important matter, that cannot be transacted so long as the no-confidence motion is there.

MR. SPEAKER: No. I do not agree. Over-ruled

DR. SUBRAMANIAM SWAMY: Rule 2 deals with definitions. It says:

"Leader of the House" means the Prime Minister-if he/she is a member of the House, or a Minister who is a member of the House and is nominated by the Prime Minister to function as the Leader of the House".

We would like to know in the absence of the Prime Minister is there any Leader of the House being appointed. Is there, Mr. Stephen? The House must have a Leader. If the Prime Minister has n minated somebody, I would like to k ow.

MR. SPEAKER Overruled...

(Interruptions)

SHRI JYOTIRMOY BOSU : Sir, from the observation that you have made in your wisdom, are we to take it that the House may be extended till 17th May, for ten days from to-day?

MR. SPEAKER: I shall discuss it. This was my observation. I said after consultation and cussion,

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SHRI HARIKESH BAHADUR: Under Rule 198. . . (Interruptions)

MR SPEAKER: Overruled Please sit down. Not allowed. Now, Matters under 377. Shri Chitta Basu.

## MATTERS UNDER RULE 377

(i) REPORTED MOVE TO DE-LINK CALCUTTA FROM HALDIA PORT

SHRI CHITTA BASU (Barasat): With your permission, Sir, I want to bring a matter of urgent public importance.

It is a matter of grave concern to learn that the Ministry of Shipping and Transport are contemplating to de-link Calcutta from Haldia port.

It is to be noted in this connection that Haldia port was developed with the object of supplementing Calcutta Port by handling bulk cargo. It was never meant to operate as an independent unit. An earlier team of the Central Government in 1976, expressed their considered opinion against the de-linking proposal.

A Central Team was sent to Calcutta to study the issue recently. It is surprising to note that the said team did not meet the representatives of the Government of West Bengal.

The basic problem of Calcutta Port is assured minimum of supplying 4,000 cusecs of water from Farakka during the lean season. Mere delinking of the two ports cannot solve the basic problem facing the Calcutta Port.

Since considerable misgivings have been created in the mind of West Bengal Government by the recent visit of the Central Team, it is essential, that the Minister of shipping and Transport makes a statement clarifying the matter. I urge upon the Minister to make such a statement at the earliest opportunity.

(ii) NEED TO LOCATE OFFICE OF THE REGIONAL CEMENT CONTROLLER AT HYDERABAD

SHRI T. DAMODAR REDDY (Nalgonda): Andhra Pradesh is facing great difficulty in making available cement to the needy persons. It is extremely difficult to get cement at the reasonable prices, though it is available freely at a much higher price. The farmers, people in rural areas, small house builders and those it for require repair find it very difficult to get cement. It is a common experience that genuine persons do not get cement at a reasonable price in time. It is indeed a travesty that about 12 major cement plants and 4 mini cement plants are located in Andhra Pradesh, yet the people are facing difficulty. There is need that distribuof cement should be arranged properly. It should be made available before the monsoon. There should be ample provision for the rural areas and the tribal regions of the State. Unless we provide basic essential material to the tribals and other backward people all other development works will come to a standstill, It is therefore necessary that a regional cement controller's office be located at Hyderabad so that the distribution could be assured. I, therefore, request the central Government to set up a Regional, Cement Controller's office at Hyderabad. It will fulfill a long felt demand of the people. It would prove a boon to the State. The distribution of a commodity is as important as its production. I am sure some positive measures will be adopted in this matter.

- (iii) RESERVATION OF CANGELLED TRAIN SERVICES ON WESTERN RAIL-WAY
- भी मोतीणाई सार० चौधरी: (मेह-साना): प्रध्यक्षः भहे।दय, वैस्टर्ने नेसवे ने